

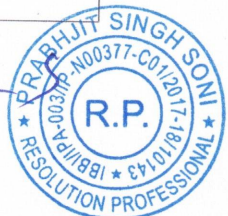
**FORM G**

**INVITATION FOR EXPRESSION OF INTEREST FOR**


**EXOTIC BUILDCON PRIVATE LIMITED  
(OPERATING IN REAL ESTATE AT DHARUHERA, HARYANA)**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	EXOTIC BUILDCON PRIVATE LIMITED CIN:U45200DL2006PTC156631 PAN AABCE7030J
2.	Address of the registered office	500, 5th floor, IITL Twin Tower Netaji Subash Place, Delhi, 110034
3.	URL of website	<a href="https://exoticcirp.in">https://exoticcirp.in</a>
4.	Details of place where majority of fixed assets are located	SECTOR 22, DHARUHERA, HARYANA
5.	Installed capacity of main products/ services	N.A.
6.	Quantity and value of main products/ services sold in last financial year	RS. 1089106
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available URL:	<a href="https://exoticcirp.in">https://exoticcirp.in</a>
9.	Eligibility details for resolution applicants under section 25(2)(h) of the Code is available at URL: <a href="https://exoticcirp.in">https://exoticcirp.in</a>	<b>FINANCIAL CRITERIA</b> (i) For individuals Corporates /Companies /LLPs: • Minimum net worth of Rs.1.5 Crores (as per latest audited BS). • Minimum turnover of Rs. 1.5 Crores in the last financial year.  (ii) For Financial Institutions/Funds/PE Investors: • Minimum Assets Under Management (AUM) as per law.  (iii) TECHNICAL/EXPERIENCE CRITERIA • experience of at least 5 years in business 6.LEGAL AND REGULATORY COMPLIANCES Must not be ineligible under Section 29A of the IBC,2016 Refundable EMD of RS.1,00,000/-
10.	Last date for receipt of expression of interest	<b>4<sup>TH</sup> APRIL,2025</b>



11.	Date of issue of provisional list of prospective resolution applicants	14 <sup>TH</sup> APRIL,2025
12.	Last date for submission of objections to provisional list	19 <sup>TH</sup> APRIL,2025
13.	Date of issue of final list of prospective resolution applicants	29 <sup>TH</sup> APRIL,2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	3 <sup>RD</sup> MAY,2025
15.	Last date for submission of resolution plans	3 <sup>RD</sup> JUNE,2025
16.	Process email id to submit Expression of Interest	EXOTICCIRP@GMAILCOM

  
**PRABHJIT SINGH SONI**  
**RESOLUTION PROFESSIONAL (RP)**  
**For EXOTIC BUILDCON PRIVATE LIMITED**  
**Appointed by HON'BLE NCLT NEW DELHI, PRINCIPAL BENCH**  
**IBBI/IPA-003/IP-N00377-C01/2017-2018/10143**  
**GG-1/144C, NEAR PVR CINEMAS**  
**VIKASPURI, NEW DELHI 110018**  
**AFA VALID TILL 31<sup>ST</sup> DECEMBER,2025**  
**EMAIL: EXOTICCIRP@GMAIL.COM**  
**psgurleensoni@gmail.com**  
**PLACE: NEW DELHI**  
**DATE: 11TH MARCH , 2025**



Pargana Tehsil and, District Saharanpur, Uttar Pradesh- 247001/ March 07, 2025  
 Mpl No. 6/3191, and New No.6/3196, Situated At Mohalla Chhipyan, Saharanpur, Uttar Pradesh- 247001/ March 07, 2025  
 October 19, 2024 Rs. 16,45,098.68/- Saharanpur/Haridwar

owers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, ties will be sold after 30 days from the date of publishing this Notice, as per the 9 of Security Interest (Enforcement) Rules 2002.

Sincerely Authorised Signatory For ICICI Bank Ltd.

**BANK LTD. POSSESSION NOTICE**

Floor, G-4/5, B, Sector-4, Gomti Nagar Extension Lucknow, UP 226010.  
 3rd Floor, Opp. Samaratheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006.

being the Authorized Officer of **AXIS BANK LTD.** under the Securitization and Assets & Enforcement of Security Interest Act, 2002 and in exercise of power conferred by Rule-3 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice said Act. The borrower(s) mentioned herein below having failed to repay the amount, the borrowers mentioned here in below in particular and to the public in general that the physical/Symbolic Possession of the property described hereinbelow in exercise of order section 13(4) of the said Act read with the rule 8 of the said Rules. The borrower(s) in particular and the public in general are hereby cautioned not to deal with the said property with the said property will be subject to the mortgage of **AXIS BANK LTD.** for an interest incidental expenses, costs, charges, etc. on the amount mentioned against it. The Borrower(s)/Co-Borrower (s)/Mortgagor(s)/Guarantor(s) attention is invited to the 9 of section 13 of the Act, in respect to time available to redeem the secured assets.

Borrowers/ & Address	Description of the Mortgaged/ charged Properties	Amount Due as per Demand Notice Date Demand Notice Possession Date
Jatav S/o Sh. Bai Kishun S/o Sh. Bai Kishun Jatav, Well Road, Khatri Baba, Pradesh, 284003, R/o 2. al, Abadi- Easai Tola District- Jhansi, Uttar Archana Jatav W/o Sh. Mr. Bai Kishun Jatav S/o Baini Bai Jatav W/o Bai, Tube Well Road, Khatri Pradesh, 284003	Land/Property (Residential/Commercial) admeasuring Area 167.29 Sq. Mt. Situated at Mauza- Rund Panchmahal, Abadi- Easai Tola (Pandey Form) Tehsil & District-Jhansi, Uttar Pradesh, 284003, In The Name of Mr. Chandra, Shekhar Jatav and Mr. Kuldeep Jatav, Boundaries as Per Valuation Report-East-House of Smt. Baini Bai, West-House of Smt. Aruna Yadav, North-30.00 Feet Rasta, South-House of Smt. Bhatnagar	Rs. 31,86,044.05 Rs. 28,596.43 as on 27.11.2024 + interest & other expenses 09.12.2024 06.03.2025 Symbolic
C/o Sh. Jitendra Amar, Jhankri, Jhansi, Uttar Mauza-Jhankri, Pargana Jhansi, Uttar Pradesh,endra Singh, W/o Sh. slice Chowk S.M. Road, /to: Chunabhatti, District-022, 3. Mr. Miharvan gh, R/o Gram Prathivpur, Pradesh 284204	Land/Property (Residential/Commercial) admeasuring area 258.55 Sq. Mt. situated at Mauza-Jhankri, Pargana Jhansi, Uttar Pradesh, 284204, In The Name of Mr. Rahul Jitendra Singh, Boundaries as Per Valuation Report-East-Plot of Kishori Lal, West - Rasta, North-Plot of Smt. Kaushalyarani, South-Khet of Mr. Kustwaha Ji.	Rs. 22,47,440.70 Rs. 29,922.82 as on 27.11.2024 + interest & other expenses 09.12.2024 07.03.2025 Symbolic

Authorized Officer, Axis Bank Ltd.

6.	Quantity and value of main products/ services sold in last financial year	As per available audited balance sheet for F.Y. 2020-21, the revenue from operations is Rs. 18.83 Cr.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending request to Resolution Professional at <a href="mailto:cirp.tranzlease@gmail.com">cirp.tranzlease@gmail.com</a> .
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending request to Resolution Professional at <a href="mailto:cirp.tranzlease@gmail.com">cirp.tranzlease@gmail.com</a> .
10.	Last date for receipt of expression of interest	27-03-2025
11.	Date of issue of provisional list of prospective resolution applicants	29-03-2025
12.	Last date for submission of objections to provisional list	03-04-2025
13.	Date of issue of final list of prospective resolution applicants	05-04-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10-04-2025
15.	Last date for submission of resolution plans	10-05-2025
16.	Process email id to submit Expression of Interest	<a href="mailto:cirp.tranzlease@gmail.com">cirp.tranzlease@gmail.com</a>
17.	Details of the corporate debtor's registration status as MSME	No information available

Sd/-  
**IPE - NPV Insolvency Professionals Private Limited**  
 (Formerly Known as Mantrah Insolvency Professionals Private Limited)  
 Through its Director - Mr. Atul Tandon  
**Resolution Professional**  
 In the matter of **Tranzlease Holdings (India) Private Limited**  
 IBB/Reg. No.: IBB/IPE-0040/PA-2/2022-23/50021  
 Email For Correspondence - [cirp.tranzlease@gmail.com](mailto:cirp.tranzlease@gmail.com)  
 AFA validity up to: 31.12.2025

Date: 12th March 2025  
 Place: New Delhi

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**EXOTIC BUILDCON PRIVATE LIMITED**  
 (OPERATING IN REAL ESTATE AT DHARUHERA, HARYANA)  
 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/LLP No.
2.	Address of the registered office
3.	URL of website
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products/ services
6.	Quantity and value of main products/ services sold in last financial year
7.	Number of employees/ workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available URL:
9.	Eligibility details for resolution applicants under section 25(2)(h) of the Code is available at URL: <a href="https://exoticcirp.in">https://exoticcirp.in</a>
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15.	Last date for submission of resolution plans
16.	Process email id to submit Expression of Interest

**EXOTIC BUILDCON PRIVATE LIMITED**  
 CIN:U45200DL2006PTC156631  
 PAN AABCE7030J

500, 5th floor, IITL Twin Tower Netaji Subash Place, Delhi, 110034  
<https://exoticcirp.in>

SECTOR 22, DHARUHERA, HARYANA

N.A.

RS. 1089106

NIL

<https://exoticcirp.in>

**FINANCIAL CRITERIA**  
 (i) For Individuals Corporates /Companies /LLPs:  
 • Minimum net worth of Rs.1.5 Crores (as per latest audited BS).  
 • Minimum turnover of Rs. 1.5 Crores in the last financial year.  
 (ii) For Financial Institutions/Funds/PE Investors:  
 • Minimum Assets Under Management (AUM) as per law.  
 (iii) TECHNICAL/EXPERIENCE CRITERIA  
 • experience of at least 5 years in business & LEGAL AND REGULATORY COMPLIANCES  
 Must not be ineligible under Section 25A of the IBC, 2016  
 Refundable EMD of RS.1,00,000/-

4<sup>TH</sup> APRIL, 2025  
 14<sup>TH</sup> APRIL, 2025  
 19<sup>TH</sup> APRIL, 2025  
 29<sup>TH</sup> APRIL, 2025  
 3<sup>RD</sup> MAY, 2025  
 3<sup>RD</sup> JUNE, 2025  
[exoticcirp@gmail.com](mailto:exoticcirp@gmail.com)

Sd/-  
**PRABHJIT SINGH SONI**  
**RESOLUTION PROFESSIONAL (RP)**  
 For EXOTIC BUILDCON PRIVATE LIMITED  
 Appointed by HON'BLE NCLT NEW DELHI, PRINCIPAL BENCH  
 IBB/PA-003/PA-N00377-C01/2017-2018/10143  
 GG-1/144C, NEAR PVR CINEMAS, VIKASPURI, NEW DELHI 110018  
 AFA VALID TILL 31ST DECEMBER, 2025

Date: 11.03.2025  
 Place: New Delhi  
 EMAIL: [exoticcirp@gmail.com](mailto:exoticcirp@gmail.com), [psgurteensoni@gmail.com](mailto:psgurteensoni@gmail.com)

**SEWA GRIH RIN LIMITED**

Corporate office Address: Building No. 8, Tower C, 8th Floor, DLF Cyber City, Gurugram 122002  
**DEMAND NOTICE**  
 Under Section 13(2) of the Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002.

ber of **SEWA GRIH RIN LIMITED** under Securitization And Reconstruction Of Financial Assets And Enforcement (Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection to the said Borrower(s) to pay to **SEWA GRIH RIN LIMITED**, within 60 days from the publication of this notice, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). In the following assets have been mortgaged to **SEWAGRIH RIN LIMITED** by the said Borrower(s) respectively.

Name of the Borrower(s)	Demand Notice Date and Amount	Description of secured asset (immovable property)
00005005099 Sri Roshan Tanti Sri Shankar	01.02.2025 ₹ 8,15,499/- (Rupees Eight Lakh Fifteen Thousand Four Hundred Ninety Nine Only) As On 31.12.2024	Plot No 22, Khasra No 1087, Shyam Enclave, Village Asalapur, Ghaziabad, Uttar Pradesh, Boundary:- East- Plot No 21, West- Plot No 23, North- 18 Feet Road, South- Plot Other
00005011603 Habib	01.02.2025 ₹ 11,09,814/- (Rupees Eleven Lakh Nine Thousand Eight Hundred Fourteen Only) As On 31.12.2024	House No 467/1, Mohalla Waris Nagar Pajaya, Tehsil Chandausi, District Sambhal, Moradabad, Uttar Pradesh, Boundary:- East- Other Plot, West- Plot Bismillah, North- Nanhu Plot, South- 10 Feet Road
00005002118 and Mr. Vijay	03.02.2025 ₹ 10,97,949/- (Rupees Ten Lakh Ninety Seven Thousand Nine Hundred Forty Nine Only) As On 31.12.2024	Gata No 162, 164, Wake Mohalla, Kamla Vihar South, Mauza Dehri Mushakam, Moradabad, Samar Dham, Peetaibasti, Moradabad, Uttar Pradesh, Boundary:- East- House of Sameer Agarwal, West- House of Prasun Kumar, North- 9 Feet Road, South- Government Drain
00005013205 Appu Nava Na	04.02.2025 ₹ 5,91,401/- (Rupees Five Lakh Ninety One Thousand Four Hundred One Only) As On 31.12.2024	438, New Abadi (within the limits of Nagar Panchayat) Town Aurangabad, Pragna Barn, Tehsil and District Bulandshahr, Boundary:- East- Salim's house, West- Salima's house, North- Aisana's house, South- 8 feet road
0005011082 ona Babu Shri Ali Sher Shri Munna Babu Munna Babu	03.02.2025 ₹ 12,75,785/- (Rupees Twelve Lakh Seventy Five Thousand Seven Hundred Eighty Five Only) As On 31.12.2024	Part of Gata number 318/2, Village- Farukhpur Majhaua 1, Tehsil- Faridpur, District- Bareilly, Uttar Pradesh, Boundary:- East- Javed Raja's house and 12 feet street, West- 6 feet road, North- 8.5 feet road, South- Ramsaran Gupta's house

payment to **SEWA GRIH RIN LIMITED** as aforesaid, **SEWA GRIH RIN LIMITED** shall proceed against the above if the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. Under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior consent of **SEWA GRIH RIN LIMITED**. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made thereunder shall be liable to imprisonment and/or penalty as provided under the Act.

Authorised Officer, Sewa Grih Rin Limited

New Delhi

